

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 03**  
**(IB)-692(PB)/2019**

**IN THE MATTER OF:**

Beena Gupta

..... Petitioners/Applicant

v.

M/s. Tulsiani Construction & Developers Pvt. Ltd. .... Respondents

**Under Section 7 of Insolvency and Bankruptcy Code, 2016**

**Order delivered on 19.03.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner

Mr. Sanjeev Kataria & Ms. Deepak Garg, Advs.

For the Respondent

**ORDER**

Notice to show cause be issued as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor- respondent for 04.04.2019.

Process dasti as well.

List for further consideration on 04.04.2019.

*Sd/-*

**(M.M.KUMAR)**  
**PRESIDENT**

*Sd/-*

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**